

RATIFIED

Minutes of M.No.50/10 held on 16.03.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 50/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 16.03.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:18/43/80-ALC2/2009	Party Name:AQUATECH SYSTEMS (ASIA) PVT. LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00683/AM10/	RLA File :31/24/040/00030/AM09/	Lic.No/Date:3110033697 07.05.2008	Defer Date: 11.05.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

1	Case No.:48/16/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case rejected
	HQ File :01/80/050/00571/AM09/	RLA File :09/24/040/00127/AM09/	Lic.No/Date:0910034488 01.07.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(12)/09-TSW(B)/110 dated 11.03.2010. The Committee noted that the firm has not given the required details despite repeated reminders and personal hearing. Even the firm's reply dt. 17.12.2009			

received after personal hearing is also defective for the following reasons:-

1. The firm had applied for 55MT of seamless tubes during application. But the firm has now given calculation for 58.97 MT of tubes without any justification or explanation for increase in quantity. The number of pipes given in the drawing (920 numbers) does not match with the number of pipes in calculation. These points may be clarified.
2. The weight of Shell, dished ends and tube sheet has not been taken into account in the calculation of the export product weight.
3. Calculation of requirement of raw material is not supported by the drawing.
4. Copy of the shipping bill if already exported.

The Committee decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(113)/09-TSW(B)/74 dated 15.02.2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Patel Engg Ltd for ratification of norms of licence no 0310477341 dt 03-07-08

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Patel Engg Ltd. Firm's Application along with reply of 14-09-09 have been examined. The reply is incomplete as it has not given Sl no 5 and 11 of SDL. The firm has sought wastage of 6.9 %. However based on the information available and process of manufacture this Office recommends for net wastage of 4%. Total entitlement comes to 3582 MT. Item no 1 may be allowed at 736 MT and item no 2 at 2846 MT.

DGFT file is returned herewith.

The above issues with the approval of Joint Secretary (B).

*B.C.Nayak
Development Officer*

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(113)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(31)/09-TSW(B)/124 dated 13.03.10 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Larsen & Toubro Limited for ratification of norms of licence no 0310482337 dt 12-08-08.

DES-I, DGFT may kindly refer to the above mentioned licence M/S L& T Limited. The firm proposes to export five sets of deareators etc. The firm has submitted reply vide their letter of dated 05-02-09. Based on the information available, this Office recommends the following,

Export

- 1. The description of export product may be modified to "5 sets of stork spray type Deareators along with Accessories & spares" as per their reply. The total export weight is 531 MT and the same may be incorporated in the licence.*

Import

- 1. Item no 1- The firm has sought wastage of 5%. This Office recommends net wastage of 3% & restrict the quantity to 500 MT.*
- 2. Item no 2- This may be allowed as applied for with 5% wastage.*
- 3. Item no 3- This may be allowed as applied for with 2% wastage. The weight is 27.5 MT & the same may be incorporated in the licence.*
- 4. Item no 4- "Forgings" may be deleted & "Finished" suffixed in the description may be allowed as applied for without any wastage.*
- 5. Item no 5- This may be allowed as applied for without any wastage. However the total weight is 500 kg may be incorporated in the licence.*
- 6. Item no 6- This may be allowed as applied for without any wastage. However the total weight is 250 kg may be incorporated in the licence.*
- 7. Item no 7- This may be allowed as applied for without any wastage. However the total weight is 425 kg may be incorporated in the licence.*
- 8. Item no 8- This may be allowed as applied for with 2% wastage.*
- 9. Item no 9- As per item no 923 in drawing 581301-09, two sparer assembly is required per set. This Office recommends 10 sets in total under GN-4.*
- 10. Item no 10 to 12- These are welding materials. The firm has not given calculation of the requirement. However as per the information available, most of the plates are below 30 mm thick. As per standard practice, the entitlement comes to 11 MT. Dividing proportionately, item no 10 may be allowed at 6.6 MT. Item no 11 & 12 may be allowed at 4.4 MT each.*

DGFT file is returned herewith.

The above issues with the approval of JS(B).

B.C.Nayak
Development Officer

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(31)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

5	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, requested DHI to furnish their comments before next NC meeting so that suitable decision can be taken. The case may be re-listed on 11.05.2010.			

6	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, requested DHI to furnish their comments before next NC meeting so that suitable decision can be taken. The case may be re-listed on 11.05.2010.			

7	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case rejected
	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632 23.10.2008	
	Decision : The Committee noted that exporter has not given the required details despite repeated reminders. Accordingly, NC decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The Regional Authority may take necessary action accordingly.			

8	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, requested DHI to furnish their comments before next NC meeting so that suitable decision can be taken. The case may be re-listed on 11.05.2010.			

9	Case No.:27/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case rejected
	HQ File :01/80/050/01580/AM09/	RLA File :09/24/040/00351/AM09/	Lic.No/Date:0910036322 16.12.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

10	Case No.:37/39/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01590/AM09/	RLA File :05/24/040/00612/AM09/	Lic.No/Date:0510232794 17.12.2008	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

11	Case No.:1/40/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01605/AM09/	RLA File :07/24/040/00511/AM09/	Lic.No/Date:0710061857 22.12.2008	Defer Date: 11.05.2010
	Decision :The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

12	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer Date: 30.03.2010

Decision : The representative of the DHI informed the Committee that they have examined the case and their comments are under finalization. The Committee, therefore, decided to defer the consideration for the short period and to relist the case on 30.03.2010.

13	Case No.:27/19/80-ALC2/2009	Party Name:ANAND EXPORTS	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/01692/AM09/	RLA File :06/24/040/00053/AM09/	Lic.No/Date:0610014979 20.01.2009	
	Decision :The DHI furnished written comments in this case vide their U.O. No. 3(145)/09-TSW(B)/93 dated 25.02.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Anand Exports for ratification of norms of licence no 0614979 dt 20-01-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S Anand Exports. The firm has replied vide their letter of dated 22-12-09. The firm has stated that they import piston pins with roughness value Ra um o.2 to 0.1 and super finish them where roughness value changes to Ra um o.1 to 0.03. The number of imported pins will be same as that of exported one. This Office recommends firm's request for import with net to net basis without any wastage. However the description of export product may be amended to "super finished piston pin of roughness value Ra um o.1 to 0.03". The roughness of imported pins as given by the firm may also be incorporated in the licence.</i> <i>The above issues with the approval of Joint Secretary (B).</i> <i>B.C.Nayak Development Officer 25-02-10</i> <i>Shri Ramavtar Meena, FTDO, DES-I Deptt. of HI, UO No 3(145)/09-TSW(B) dated</i> The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

14	Case No.:7/46/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01701/AM09/	RLA File :04/24/040/00233/AM09/	Lic.No/Date:0410101782 22.01.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, requested DHI to furnish their comments before next NC meeting so that suitable decision can be taken. The case may be re-listed on 11.05.2010.			

15	Case No.:7/48/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01768/AM09/	RLA File :17/24/040/00101/AM09/	Lic.No/Date:1710002402 05.02.2009	Defer Date: 11.05.2010
	Decision : The Committee noted that copy of deficiency letter was forwarded to the firm on 18/02/2010. However, no reply of the firm had been received by this office so far. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 16.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

16	Case No.:29/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/01790/AM09/	RLA File :61/24/040/00069/AM09/	Lic.No/Date:6110000286 06.02.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(60)/08-TSW(B)/ dated 02.02.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/s BHEL Hardwar for ratification of norms of licence no 6110000286 DT 06-02-08</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/s BHEL Hardwar. The firm has not given point wise reply. However as per the information available, we may recommend the import on per set basis. (The firm has applied for three sets)</i> <i>Description of export products may be modified as follows and incorporated in the licence.</i> <i>1. Steam Turbine and their auxiliaries 3 Set (3552 MT)</i> <i>2. Condenser and their auxiliaries 3Set (2295 MT)</i> <i>3. Generator and their auxiliaries 3 Set (1632 MT)</i> <u><i>Imports:</i></u> <i>Sl. Nos. 18,85, 91, 191– may be deleted as the items are not part of the export product.</i> <i>Sl no 23- description may be modified to “Moving blade forgings LP 2L, 2R” & quantity restricted to 143 numbers and “Moving blade forgings 3L & 3R” & quantity restricted to 144 numbers</i> <i>Sl. No 74- 23000 kg of fluid may be allowed which is required for first fill and top up only</i> <i>Sl. No 86- following description may be suffixed- “GR-304 SPEC AA10753 Size 31.75X0.7112X13400”- 24140 nos and “GR-304 SPEC AA10753 Size 31.75X0.89X13400”- 390 nos may be allowed with out any wastage.</i> <i>Sl no 88 to 90 – welding material, has not given justification of quantity of import. The quantity of import may be restricted to 2% of fob value of export of condenser.</i> <i>Sl. No. 92- quantity may be amended to 3.15 MT.</i> <i>Sl. No. 93- quantity may be amended to 7 MT.</i> <i>Sl. No. 94- may be deleted as use of the item not given.</i> <i>Sl 96 and 97- deleted as calculation of requirement not given.</i>			

Sl no 98 to 137- The value of insulating material to be restricted to 5% of fob value of the generator. (as was done in licence no-06110000129 dt 25-01-08)
 Sl no 139 and 140- Quantity may be reduced to 222 nos and weight 428 kg.
 Sl no 196- may be deleted as use and calculation of the item not given.
 Sl no 197-The quantity may be amended to 605 numbers and weight restricted to 385 kg.
 Sl no 201- quantity may be reduced to 979 kg with 1% wastage.
 208- may be deleted as calculation not given.
 Sl no 211- quantity may be reduced to 21 number
 Sl no 213- Quantity of import may be restricted to 47KG.
 Sl no 214 & 215- Quantity may be restricted to 205 MT with 20% wastage.
 Sl no 216- may be deleted as use and calculation of the item not given.
 Sl no 223- Quantity may be restricted to 17.85 MT with 5% wastage.
 Sl no 224- may be deleted as calculation has not been given.
 Sl no 226- Quantity may be restricted to 42.33 MT with 2% wastage.
 Sl no 227- Quantity may be restricted to 2.15 MT with 2% wastage.
 All other items may be allowed as applied for due to recovery does not result in reduction of full number/ low quantity Under GN-4.

The above issues with the approval of JS(B)

B.C.Nayak
 Development Officer

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(60)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

17	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, requested DHI to furnish their comments before next NC meeting so that suitable decision can be taken. The case may be re-listed on 11.05.2010.			

	Case No.:2/51/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/81/050/00748/AM09/	RLA File :34/24/040/00175/AM09/	Lic.No/Date:3410023519 17.02.2009	

Decision :The DHI furnished written comments in this case vide their U.O. No. 3(76)/09-TSW(B)/ 70 dated 12/02/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S IDMC Ltd for ratification of norms of licence no 3410023519 dt 17.02.2009

DES-I, DGFT may kindly refer to the above mentioned licence of M/S IDMC Ltd. The firm's reply vide their letter of dated 01-07-09 has been examined. . The firm proposes to export two numbers of Milk Silos for which it proposes to import HR SS coils of weight 11,000 kg. with 3% wastage. This office agrees to firm's request. The total export product weight is 20772 kg. and the same may be incorporated in the licence.

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer
12-02-10*

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(76)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

19	Case No.:35/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01796/AM09/	RLA File :09/24/040/00414/AM09/	Lic.No/Date:0910037107 17.02.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

20	Case No.:33/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01794/AM09/	RLA File :09/24/040/00419/AM09/	Lic.No/Date:0910037105 17.02.2009	Defer Date: 11.05.2010

Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.

21	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	Defer Date: 11.05.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 11.05.2010.			

22	Case No.:17/27/80-ALC2/2009	Party Name:CARCLO TECHNICAL PLASTICS PVT.LTD,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00406/AM10/	RLA File :07/24/040/00666/AM09/	Lic.No/Date:0710063731 19.03.2009	Defer Date: 11.05.2010
	Decision : The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 11.05.2010.			

23	Case No.:69/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01892/AM09/	RLA File :03/94/040/01085/AM09/	Lic.No/Date:0310512634 20.03.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

24	Case No.:16/1/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/01839/AM09/	RLA File :05/24/040/00755/AM09/	Lic.No/Date:0510238732 24.03.2009	Defer Date: 11.05.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

25	Case No.:13/9/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00104/AM10/	RLA File :03/95/040/00856/AM09/	Lic.No/Date:0310515273 13.04.2009	Defer Date: 13.04.2010

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(131)/09-TSW(B)/72 dated 15/02/2010 recommending the norms. The Committee examined the DHI recommendations and it was decided to request DHI to re-examine the matter in view of some discrepancies. The case may be [short deferred and relisted on 13.04.2010](#).

26	Case No.:8/3/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00008/AM10/	RLA File :03/95/040/00855/AM09/	Lic.No/Date:0310515268 13.04.2009	Defer Date: 13.04.2010
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(131)/09-TSW(B)/73 dated 15/02/2010 recommending the norms. The Committee examined the DHI recommendations and it was decided to request DHI to re-examine the matter in view of some discrepancies. The case may be short deferred and relisted on 13.04.2010 .			

27	Case No.:3/9/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00094/AM10/	RLA File :02/24/040/00025/AM10/	Lic.No/Date:0210126587 18.05.2009	Defer Date: 11.05.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

	Case No.:3/11/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00120/AM10/	RLA File :61/24/040/00007/AM10/	Lic.No/Date:6110000313 29.05.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(60)/09-TSW(B)/51 dated 02/02/2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/s BHEL Hardwar for ratification of norms of licence no 6110000313 DT 29-05-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/s BHEL Hardwar. The firm has not given point wise reply. However as per the information available, this Office recommends the import on per set basis. (The firm has applied for two sets)</i> <i>Description of export products may be modified as follows and incorporated in the licence.</i> 1. Steam Turbine and their auxiliaries 2 Sets (2368 MT) 2. Condenser and their auxiliaries 2 Sets (1530 MT) 3. Generator and their auxiliaries 2 Sets (1088 MT)			

Imports:

Sl. Nos. 18,85, 91, 191,208– may be deleted as the items are not part of the export product.

Sl no 23- description may be modified to “Moving blade forgings LP 2L, 2R” & quantity restricted to 143 numbers and “Moving blade forgings 3L & 3R” & quantity restricted to 144 numbers

Sl. No 74- 23000 kg of fluid may be allowed which is required for first fill and top up only

Sl. No 86- following description may be suffixed- “GR-304 SPEC AA10753 Size 31.75X0.7112X13400”- 24140 nos and “GR-304 SPEC AA10753 Size 31.75X0.89X13400”- 390 nos may be allowed with out any wastage.

Sl no 88 to 90 – welding material, has not given justification of quantity of import. The quantity of import may be restricted to 2% of fob value of export of condenser.

28 Sl. No. 92- quantity may be amended to 3.15 MT.

Sl. No. 93- quantity may be amended to 7 MT.

Sl. No. 94- may be deleted as use of the item not given.

Sl 96 and 97- deleted as calculation of requirement not given.

Sl no 98 to 137- The value of insulating material to be restricted to 5% of fob value of the generator. (as was done in licence no-06110000129 dt 25-01-08)

Sl no 139 and 140- Quantity may be reduced to 222 nos and weight 428 kg.

Sl no 196- may be deleted as use and calculation of the item not given.

Sl no 197-The quantity may be amended to 605 numbers and weight restricted to 385 kg.

Sl no 201- quantity may be reduced to 979 kg with 1% wastage.

Sl no 211- quantity may be reduced to 21 number

Sl no 213- Quantity of import may be restricted to 47KG.

Sl no 214 & 215- Quantity may be restricted to 205 MT with 20% wastage.

Sl no 216- may be deleted as use and calculation of the item not given.

Sl no 223- Quantity may be restricted to 17.85 MT with 5% wastage.

Sl no 224- may be deleted as calculation has not been given.

Sl no 226- Quantity may be restricted to 42.33 MT with 2% wastage.

Sl no 227- Quantity may be restricted to 2.15 MT with 2% wastage.

Sl no 208 and 234- may be deleted as the firm has not explained the calculation of requirement properly.

All other items may be allowed as applied for due to recovery does not result in reduction of full number/ low quantity Under GN-4.

The above issues with the approval of JS(B)

B.C.Nayak
Development Officer

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(60)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

29	Case No.:20/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case rejected
	HQ File :01/80/050/00137/AM10/	RLA File :09/24/040/00063/AM10/	Lic.No/Date:0910038107 03.06.2009	
Decision : The DHI furnished written comments in this case vide their U.O. No. 3(12)/09-TSW(B)/109 dated 11.03.2010. The Committee noted that the firm has not given the required details despite repeated reminders and personal hearing. Even the firm's reply dt. 04.02.2010 received after personal hearing is also defective for the following reasons:- 1. Items covered under export item "components of boiler" may be specified. 2. Weight of shell, drum, tube sheet & dished end have not been taken into account in material balancing. 3. The requirement tubes has not been supported by drawing. 4. Sl no 3 of SDL. 5. Copy of the shipping bill if already exported. The Committee decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

30	Case No.:25/11/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00142/AM10/	RLA File :34/24/040/00032/AM10/	Lic.No/Date:3410024359 03.06.2009	
Decision : The DHI furnished written comments in this case vide their U.O. No. 3(76)/09-TSW(B)/71 dated 12.02.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S IDMC Ltd for ratification of norms of licence no 3410024359 dt 03-06-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S IDMC Ltd. The firm's reply vide their letter of dated 29-12-09 has been examined. The firm proposes to export one set of Sterilizer shell etc. for which it proposes to import HR SS plates of weight 7321.7 kg with 3% wastage. This Office agrees to firm's request. The export product weight is 13104 kg and the same may be incorporated in the licence.</i> <i>The above issues with the approval of JS(B).</i> <i>B.C.Nayak Development Officer</i>				

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(76)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

31	Case No.:26/11/80-ALC2/2009	Party Name:SPX INDIA PVT.LTD,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00143/AM10/	RLA File :05/24/040/00094/AM10/	Lic.No/Date:0510242998 04.06.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization after taking clue from SION at No. C-1799, as under:- 1. Quantity of import item at Sl.Nos. 2,3,4,5 & 10 may be allowed as 1.02 kg./kg. content in the export product. 2. Quantity of import item at Sl.Nos. 1,6,7,8 & 9 may be allowed as 1.02 Sq. mtrs./Sq. mtrs. content in the export product. The Regional Authority may take necessary action accordingly.			

32	Case No.:10/19/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case rejected
	HQ File :01/80/050/00266/AM10/	RLA File :06/24/040/00009/AM10/	Lic.No/Date:0610015869 10.07.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(17)/09-TSW(B)/83 dated 19.02.2010. The Committee noted that the firm has not given the required details despite repeated reminders. Even the firm's reply dt. 26.09.2009 is also defective for the following reasons:- 1. Serial no 4,5 & 11 of SDL for each export product are not givent. 2. Sample of product in CKD/SKD condition not send. The Committee decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

33	Case No.:14/27/80-ALC2/2009	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00403/AM10/	RLA File :07/24/040/00168/AM10/	Lic.No/Date:0710066110 23.07.2009	Defer Date: 11.05.2010
	Decision :The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

34	Case No.:13/19/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00269/AM10/	RLA File :03/95/040/00268/AM10/	Lic.No/Date:0310531182 29.07.2009	
	Decision : The representative of DHI present in the meeting informed the Committee that norms for the firm's similar authorization No 0310476211 dated 24.06.2008 has already been ratified by the NC in its meeting No.46/10 held on 16.02.2010. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis in accordance with NC decision in authorization No 0310476211 dated 24.06.2008. The Regional Authority may take necessary action accordingly.			

35	Case No.:22/19/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00278/AM10/	RLA File :05/24/040/00206/AM10/	Lic.No/Date:0510247147 04.08.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

36	Case No.:13/27/80-ALC2/2009	Party Name:BEML LIMITED,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00402/AM10/	RLA File :07/24/040/00173/AM10/	Lic.No/Date:0710066402 07.08.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

	Case No.:3/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD		
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37			Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00361/AM10/	RLA File :06/24/040/00018/AM10/	Lic.No/Date:0610016068 13.08.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Weight of 270.49 gm. each , 4.52 gm. each, 423.1 gm each, 423.1 gm each and 103.95 gm each may be incorporated in the export item no.1,2,3,4 & 5 respectively. 2. Quantity of import item no. 1 & 3 may be allowed as 1.05 kg./kg. content in the export product. 3. Quantity of import item no. 2 may be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

38	Case No.:21/27/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case rejected
	HQ File :01/80/050/00410/AM10/	RLA File :04/24/040/00074/AM10/	Lic.No/Date:0410107108 21.08.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

39	Case No.:6/23/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00328/AM10/	RLA File :05/23/040/00024/AM10/	Lic.No/Date:0510248143 24.08.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “containing 81000 litres of Ion Exchange Resin & 159.6 MT of Boiler Quality plates ” may be suffixed with the description of export product. 2. Quantities of import items from S. No. 1 to 8 may be allowed on net to net basis with accountability clause. 3. Word “relevant” may be prefixed with the description of import item at S.No. 9 and its quantity may be allowed as 167.58 MT inclusive of 5% wastage The Regional Authority may take necessary action accordingly.			

40	Case No.:20/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00409/AM10/	RLA File :04/24/040/00052/AM10/	Lic.No/Date:0410107195 25.08.2009	Defer Date: 11.05.2010
	Decision :The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

41	Case No.:10/27/80-ALC2/2009	Party Name:STANZEN TOYOTETSU INDIA PVT.LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00399/AM10/	RLA File :07/24/040/00225/AM10/	Lic.No/Date:0710067109 18.09.2009	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

42	Case No.:5/27/80-ALC2/2009	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00394/AM10/	RLA File :05/23/040/00025/AM10/	Lic.No/Date:0510249539 18.09.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

43	Case No.:8/27/80-ALC2/2009	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00397/AM10/	RLA File :05/24/040/00318/AM10/	Lic.No/Date:0510249707 22.09.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

	Case No.:9/27/80-ALC2/2009	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00398/AM10/	RLA File :05/24/040/00313/AM10/	Lic.No/Date:0510249709 22.09.2009	Defer Date: 11.05.2010

44	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:-		
	1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format.		

45	Case No.:23/27/80-ALC2/2009	Party Name:JORD ENGINEERS INDIA LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00412/AM10/	RLA File :34/24/040/00094/AM10/	Lic.No/Date:3410025191 24.09.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of export product may be specified as 48.481 MT. 2. Weight of 18330 Kgs may be specified with the quantity of import item at Sl. No. 1 and may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 2 (Fan) may be allowed as 10 Nos. on net to net basis. In addition spare blades may be allowed as per policy for import of spares. 4. Quantity of import item at Sl. No. 3 may be allowed as 10 Nos. on net to net basis. In addition spares may be allowed as per policy for import of spares The Regional Authority may take necessary action accordingly.			

46	Case No.:6/35/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00522/AM10/	RLA File :03/94/040/00528/AM10/	Lic.No/Date:0310539241 24.09.2009	Defer Date: 11.05.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

47	Case No.:28/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case rejected
	HQ File :01/80/050/00417/AM10/	RLA File :05/23/040/00040/AM10/	Lic.No/Date:0510250015 29.09.2009	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			

The Regional Authority may take necessary action accordingly.

48	Case No.:29/27/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case rejected
	HQ File :01/80/050/00418/AM10/	RLA File :03/95/040/00397/AM10/	Lic.No/Date:0310539647 29.09.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

49	Case No.:9/42/80-ALC2/2009	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00655/AM10/	RLA File :03/94/040/00555/AM10/	Lic.No/Date:0310540445 06.10.2009	Defer Date: 11.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 30.04.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 11.05.2010.			

50	Case No.:20/35/80-ALC2/2009	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case closed
	HQ File :01/80/050/00536/AM10/	RLA File :03/94/040/00647/AM10/	Lic.No/Date:0310544078 05.11.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

	Case No.:37/35/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00553/AM10/	RLA File :03/94/040/00776/AM09/	Lic.No/Date:0310544095 05.11.2009	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export products may be specified as under:

Export Product Sl. No.	Net Export Wt. (Kgs)	Export Product Sl. No.	Net Export Wt. (Kgs)	Export Product Sl. No.	Net Export Wt. (Kgs)
1	1185	13	4050	25	27236
2	517	14	8848	26	24380
3	420	15	62340	27	4064
4	900	16	169202	28	4986
5	10935	17	26049	29	5688
6	600	18	560210	30	7000
7	2400	19	294245	31	8500
8	16376	20	227	32	9500
9	1007	21	1936	33	4500
10	395	22	10635	34	5800
11	5658	23	3395	35	7000
12	7644	24	23316	36	8000

2. Words “Water Coolers” may be pre-fixed with the description of export products from Sl. No. 1 to 26.
3. Words “Deep Freezers” may be pre-fixed with the description of export products from Sl. No. 27 to 36
4. Word “relevant” may be prefixed with the description of import items at S.No. 1 to 4, 18, 19, 20, 25, 26, 27 & 30.
5. Quantities of import items at Sl No. 1, 5, 6 & 27 may be allowed as 1.05 Kgs./Kg. content in the export product
6. Quantities of import items at Sl No. 2 & 3 may be allowed as 1.01 Kgs./Kg. content in the export product.
7. Quantity of import item at S.No. 4 may be allowed 1.03 Kgs./Kg. content in the export product.
8. Quantities of the import items at Sl .Nos. 7 to 14, 16 to 25, 28, 29 & 31 may be allowed on net to net basis.
9. Quantity of import item at Sl. No. 15 may be allowed within 0.5 % of FOB value of exports after taking clue from SION C-1175.
10. Quantity of import item at S.No. 26 may be allowed as 1.02 mtr./mtr content in the export product.
11. Quantity of import item at S.No. 30 may be allowed as 1.02 Kgs/kg content in the export product
12. Import of components may allowed with accountability clause

The Regional Authority may take necessary action accordingly.

Case No.:40/35/80-ALC2/2009

Party Name:PREGNA INTERNATIONAL LTD.

Meet No/Date:50/80-ALC2/2009
16.03.2010

Status:Case rejected

HQ File :01/80/050/00556/AM10/

RLA File :03/95/040/00273/AM10/

Lic.No/Date:0310544162
05.11.2009

Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

53	Case No.:41/35/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00557/AM10/	RLA File :04/24/040/00185/AM10/	Lic.No/Date:0410109109 06.11.2009	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Net weight and gross weight of forged flanges proposed for import. 2. Sl no 11 of SDL for raw material.			

54	Case No.:42/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00558/AM10/	RLA File :03/95/040/00466/AM10/	Lic.No/Date:0310544453 06.11.2009	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl. No. 3, 6 & 8 of Standard deficiency Format. 2. Length of Hose Assembly 3. Calculation details for the quantity of import item at Sl .No. 3. 4. Length of Hose Channels at Sl. No. 5 & 6.			

55	Case No.:43/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00559/AM10/	RLA File :03/95/040/00467/AM10/	Lic.No/Date:0310544454 06.11.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1.Words “ Length 4.89 Mtrs.” may be suffixed with the description of export product. 2.Quantities of import items from Sl. No. 1 to 6, 8 & 9 may be allowed on net to net basis with accountability clause. 3.Word “Relevant” may be prefixed with the description of import item at Sl. No. 7 and its quantities may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

	Case No.:8/42/80-ALC2/2009	Party Name:VINDHYA TELELINKS LTD.,		
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56			Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00654/AM10/	RLA File :11/24/040/00029/AM10/	Lic.No/Date:1110021246 09.11.2009	
	Decision : The DIT furnished written comments in this case vide their I.D. No. 15-02/2010-IP dated 12.02.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item i.e. Optical Fiber may be allowed as 35778.24 kg. inclusive of 1% wastage. The Regional Authority may take necessary action accordingly.			

57	Case No.:36/35/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00552/AM10/	RLA File :04/24/040/00157/AM10/	Lic.No/Date:0410109323 11.11.2009	Defer Date: 11.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

58	Case No.:8/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00524/AM10/	RLA File :31/24/040/00158/AM10/	Lic.No/Date:3110040658 13.11.2009	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Specific item of export with number & weight of each type. 2. Input for each export Product. 3. Sample of Export product. 4. Sl no 5 and 11 for each export product. 5. Drawing in English.			

	Case No.:11/35/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00527/AM10/	RLA File :05/23/040/00097/AM10/	Lic.No/Date:0510252732 17.11.2009	Defer Date: 11.05.2010

59	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.		
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60	Case No.:15/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00531/AM10/	RLA File :03/95/040/00518/AM10/	Lic.No/Date:0310546300 18.11.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “ Length 4.465 Mtrs.” may be suffixed with the description of export product. 2. Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantities may be allowed on net to net basis. 3. Quantities of import items at Sl. No. 2 & 3 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

61	Case No.:16/35/80-ALC2/2009	Party Name:TRUMAC ENGINEERING CO PVT LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00532/AM10/	RLA File :03/95/040/00405/AM10/	Lic.No/Date:0310546344 18.11.2009	Defer Date: 11.05.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm’s reply to the technical authority for examination and submission of comments. The case may be relisted on 11.05.2010.			

62	Case No.:18/35/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case closed
	HQ File :01/80/050/00534/AM10/	RLA File :05/24/040/00353/AM10/	Lic.No/Date:0510252912 19.11.2009	
	Decision : The Committee noted that firm vide their letter dt. 30.01.2010 informed that they have surrendered the subject advance authorization unutilized to Jt. DGFT, New Delhi for cancellation. The Committee accordingly decided to close the case on the part of NC without any examination.			

63	Case No.:19/35/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00535/AM10/	RLA File :05/23/040/00099/AM10/	Lic.No/Date:0510252923 19.11.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(117)/09-TSW(B)/88 dated 19.02.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Botil OIL tools Pvt Ltd for ratification of norms of licence no -0510255715 dt 06-01-10,Lic no-0510252255 dt 10-11-09, Lic no-0510252923 dt 19-11-09, Lic no-0510253560 dt 27-11-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S Botil OIL tools Pvt Ltd. The items proposed for import are mainly components and seamless tubes. The components may be allowed under GN-4 . The firm has sought wastage of 0.5% on length basis. There is some machining loss involved in the manufacturing process. Hence we may recommend for wastage of 5% on weight basis. RA may call for exact net weight of components to be manufactured out of imported seamless tubes and total quantity of imported raw material may be allowed based on net + 5%wastage.</i> <i>B.C.Nayak Development Officer 19-02-10</i> <u>Shri Ramavtar Meena, FTDO, DES-I</u> Deptt. of HI, UO No 3(117)/09-TSW(B) dated The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

64	Case No.:24/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00540/AM10/	RLA File :31/24/040/00159/AM10/	Lic.No/Date:3110040728 19.11.2009	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Specific item of export with number & weight of each type.			

	2. Input for each export Product. 3. Sample of Export product. 4. Sl no 5 and 11 for each export product. 5. Drawing in English.
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65	Case No.:26/35/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00542/AM10/	RLA File :04/24/040/00200/AM10/	Lic.No/Date:0410109516 20.11.2009	Defer Date: 11.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

66	Case No.:27/35/80-ALC2/2009	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00543/AM10/	RLA File :07/24/040/00300/AM10/	Lic.No/Date:0710068448 20.11.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

67	Case No.:29/35/80-ALC2/2009	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00545/AM10/	RLA File :05/23/040/00104/AM10/	Lic.No/Date:0510253123 23.11.2009	Defer Date: 11.05.2010
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 27.04.2010.			

68	Case No.:32/35/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00548/AM10/	RLA File :05/24/040/00374/AM10/	Lic.No/Date:0510253208 24.11.2009	Defer Date: 11.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

69	Case No.:13/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00678/AM10/	RLA File :05/23/040/00116/AM10/	Lic.No/Date:0510253815 02.12.2009	Defer Date: 11.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

70	Case No.:11/43/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00676/AM10/	RLA File :03/94/040/00721/AM10/	Lic.No/Date:0310550405 11.12.2009	Defer Date: 11.05.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

71	Case No.:21/43/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00686/AM10/	RLA File :04/24/040/00183/AM10/	Lic.No/Date:0410110133 14.12.2009	Defer Date: 11.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

72	Case No.:12/43/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00677/AM10/	RLA File :03/94/040/00747/AM10/	Lic.No/Date:0310551779 21.12.2009	Defer Date: 11.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

	Case No.:13/42/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00659/AM10/	RLA File :04/24/040/00240/AM10/	Lic.No/Date:0410110329 22.12.2009	Defer Date: 11.05.2010

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Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:-

1. Specific items of export with quantity in number and weight export product wise.
2. The details of the Accessories to be exported with quantity in number.
3. Use of each component proposed for import in the manufacture of export product.
4. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers.
5. Serial no 5,9 & 11 of SDL.
6. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.

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Case No.:16/43/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
HQ File :01/80/050/00681/AM10/	RLA File :04/24/040/00222/AM10/	Lic.No/Date:0410110328 22.12.2009	
Decision :The DHI furnished written comments in this case vide their U.O. No. 3(140)/09-TSW(B)/86 dated 29.02.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Auto Tech Industries for ratification of norms of licence no -.0410100328 dtd 22-12-09</i> <i>DES-I, DGFT may kindly refer to above mentioned licence of M/S Auto Tech Industries. The firm has submitted application for ratification of norms for manufacture and export of shaft, lever rocker etc for which the firm proposes to import 19416 nos of inserts. The item proposed for import is a consumable . This Office recommends the import of inserts at 0.75% of the FOB value.</i> <i>B.C.Nayak Development Officer 19-02-10</i> <i>The above issues with the approval of JS(B).</i> <i>Shri Ramavtar Meena, FTDO, DES-I Deptt. of HI, UO No 3(140)/09-TSW(B) dated</i> The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

75	Case No.:17/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00682/AM10/	RLA File :04/24/040/00242/AM10/	Lic.No/Date:0410110351 23.12.2009	Defer Date: 11.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

76	Case No.:15/43/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00680/AM10/	RLA File :04/24/040/00228/AM10/	Lic.No/Date:0410110480 31.12.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(140)/09-TSW(B)/85 dated 19/02/2010 recommending the norms. Text of DHI comments are re-produced below:- <i>TSW(B) Section</i> <i>Subject: Application of M/S Auto Tech Industries for ratification of norms of licence no 041010110480 dt 31-12-09</i> <i>DES-I, DGFT may kindly refer to above mentioned licence of M/S Auto Tech Industries. The firm has submitted application for ratification of norms for manufacture and export of shaft assembly with roller tapper for which the firm proposes to import both raw material and components. This Office recommends the following.</i> <i>1. The weight of export product is stated to be 3.8kg each which may be incorporated in the Export product.</i> <i>2. The firm has claimed wastage of 42% on item no 3 and 34% on item no 4. The firm has not given proper justification for wastage of raw material at item no 3 and 4. Hence we may consider gross wastage of 30% for both the items and with 2/3rd recovery as allowed for non-ferrous items, the net wastage comes to 10%. Hence the requirement of item no 3 and item no 4 comes to 8031 kg and 14995 kg respectively.</i> <i>3. All other items are components & may be allowed under GN-4.</i> <i>The above issues with the approval of JS(B).</i> <i>B.C.Nayak Development Officer 19-02-10</i> <i>Shri Ramavtar Meena, FTDO, DES-I Deptt. of HI, UO No 3(140)/09-TSW(B) dated</i> The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			

The Regional Authority may take necessary action accordingly.

77	Case No.:1/42/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00647/AM10/	RLA File :03/94/040/00822/AM10/	Lic.No/Date:0310553864 06.01.2010	Defer Date: 11.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

78	Case No.:2/42/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case approved
	HQ File :01/80/050/00648/AM10/	RLA File :05/23/040/00145/AM10/	Lic.No/Date:0510255715 06.01.2010	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(117)/09-TSW(B)/88 dated 19.02.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Botil OIL tools Pvt Ltd for ratification of norms of licence no -0510255715 dt 06-01-10,Lic no-0510252255 dt 10-11-09, Lic no-0510252923 dt 19-11-09, Lic no-0510253560 dt 27-11-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S Botil OIL tools Pvt Ltd. The items proposed for import are mainly components and seamless tubes. The components may be allowed under GN-4 . The firm has sought wastage of 0.5% on length basis. There is some machining loss involved in the manufacturing process. Hence we may recommend for wastage of 5% on weight basis. RA may call for exact net weight of components to be manufactured out of imported seamless tubes and total quantity of imported raw material may be allowed based on net + 5%wastage.</i> <i>B.C.Nayak Development Officer 19-02-10</i> <i>Shri Ramavtar Meena, FTDO, DES-I Deptt. of HI, UO No 3(117)/09-TSW(B) dated</i> The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

79	Case No.:3/42/80-ALC2/2009	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00649/AM10/	RLA File :04/24/040/00260/AM10/	Lic.No/Date:0410110662 07.01.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

80	Case No.:5/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00670/AM10/	RLA File :61/24/040/00046/AM10/	Lic.No/Date:6110000382 08.01.2010	Defer Date: 11.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

81	Case No.:16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that copy of firm's application has been forwarded to DIPP & DC(MSME) whereas the case pertains to DHI. The Committee, accordingly, decided to refer the copy of firm's application to DHI for examination and submission of comments. The case may be relisted on 11.05.2010.			

82	Case No.:17/42/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00663/AM10/	RLA File :03/95/040/00590/AM10/	Lic.No/Date:0310554906 12.01.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl.No.13 of the Standard Deficiency Format.			

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83	Case No.:3/43/80-ALC2/2009	Party Name:KIRLOSKAR EBARA PUMPS LTD	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00668/AM10/	RLA File :31/24/040/00201/AM10/	Lic.No/Date:3110041490 13.01.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP/DHI for examination and submission of comments. The case may be relisted on 11.05.2010.			

84	Case No.:2/43/80-ALC2/2009	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00667/AM10/	RLA File :05/23/040/00139/AM10/	Lic.No/Date:0510256222 14.01.2010	Defer Date: 11.05.2010
	Decision : The Committee observed that D.L. has already been issued to the firm based on the DC(MSME) comments for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 11.05.2010.			

85	Case No.:6/43/80-ALC2/2009	Party Name:MCNALLY BHARAT ENGG. CO. LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00671/AM10/	RLA File :02/24/040/00194/AM10/	Lic.No/Date:0210136596 18.01.2010	Defer Date: 11.05.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format.			

86	Case No.:7/43/80-ALC2/2009	Party Name:MCNALLY BHARAT ENGG. CO. LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00672/AM10/	RLA File :02/24/040/00195/AM10/	Lic.No/Date:0210136597 18.01.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format.			

	Case No.:8/43/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
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87	HQ File :01/80/050/00673/AM10/	RLA File :05/24/040/00450/AM10/	Lic.No/Date:0510256489 18.01.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

88	Case No.:10/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00675/AM10/	RLA File :07/21/040/00932/AM10/	Lic.No/Date:0710069460 19.01.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that firm's application has been forwarded to DHI instead of DIPP. The Committee therefore advised to representative of DHI to hand over the firm's application to DIPP for examination and submission of comments. The case may be relisted on 11.05.2010.			

89	Case No.:22/43/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:50/80-ALC2/2009 16.03.2010	Status:Case deferred
	HQ File :01/80/050/00687/AM10/	RLA File :05/23/040/00162/AM10/	Lic.No/Date:0510256628 19.01.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

Sl.No.27

Case No. A - 08	M/s. IDMC Limited, Vital	F.No. 01/80/050/00723/AM06/DES-I	A.A. Lic.No. & Date
Meeting No.50/10		R.A. F.No.34/24/040/00124/AM06	3410014306
Date: 16.03.2010		Ratification of norms	dt.07.09.2005

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:-

1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.

Case No. A/R-75	M/s. IDMC LTd., Vithal Udyognagar	HQ F.No.01/80/50/00616/AM08/DES.I	Lic.No. & Date
Meeting No.50/10		RA F.No.34/24/040/00175/AM07	3410020256
Date: 16.03.2010		Revision of norms	dt.20.12.2007

The DHI furnished written comments in this case vide their U.O. No. 3(76)/09-TSW(B)/ 68 dated 12.02.2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S IDMC Ltd for ratification of norms of licence no 3410020256 dt 07-12-07

DES-I, DGFT may kindly refer to the above mentioned licence of M/S IDMC Ltd. The firm has applied for ratification of norms for export of 24 number of Universal Cheese Maker. The firm has applied for import of SS plates of different thickness. The export weight of each cheese maker is 1297 kg each and the same may be incorporated in the licence. The firm has sought wastage of 5% on raw material& this Office recommends for 3% wastage as is allowed in other applications of the firm.

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer
12-02-10*

Shri Ramaytar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(76)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.271

Case No. A/R-110	M/s. Bharat Heavy Electricals LTd., Bhopal	HQ F.No.01/80/50/00184/AM09/DES.I	Lic.No. & Date
Meeting No.50/10		RA F.No.11/24/040/00059/AM09	1110016748
Date: 16.03.2010		Revision of norms	dt.04.02.2008

The DHI furnished written comments in this case vide their U.O. No. 3(80)/08-TSW(B)/33 dated 22/01/2010 recommending the norms. The Committee debated the DHI comments and decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantity of import item no. 1 may be allowed as 76 nos and spares as per policy for import of spares.
2. Quantity of import item no. 2 may be allowed as 48 nos and spares as per policy for import of spares.
3. Quantity of import item no. 4 may be allowed as 6 nos and spares as per policy for import of spares.

4. Quantity of import item no. 6 may be allowed as 4 nos and spares as per policy for import of spares.
5. Unit of measurement for import item no. 7 may be corrected as nos. and import item no. 1 to 8 may be allowed as per GN-4.
6. Rest of the items to be deleted since the required details were not made available.

The Regional Authority may take necessary action accordingly.

S.No.272

Case No. A/R-111	M/s. Dickinson Fowler Pvt. Ltd., Bangalore	HQ F.No.01/80/50/01584/AM06/DES.I	Lic.No. & Date
Meeting No.50/10		RA F.No.07/24/040/01012/AM06	07100438505 dt.21.03.2006
Date: 16.03.2010		Revision of norms	

The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 11.05.2010.

S.No.273

Case No. A/R-113	M/s. Sona Okegawa Precison Forgings LTD.,	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date
Meeting No.50/10		RA F.No.05/24/040/00842/AM06	0510175316 dt.27.01.2006
Date: 16.03.2010		Revision of norms	

The Committee observed that D.L. has already been issued to the firm based on the DHI comments for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 11.05.2010.

S.No.274

Case No. A/R- 139	M/s. Godrej & Boyce MFG. Co. Ltd., Mumbai	HQ F.No.01/80/50/01029/AM07/DES.I	Lic.No. & Date
Meeting No.50/10		RA F.No.03/94/040/00985/AM07	0310411369 dt.08.12.2006
Date: 16.03.2010		Revision of norms	

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.

S.No.275

Case No. A/R - 141	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/01546/AM07/DES.I	Lic.No. & Date
Meeting No.50/10		RA F.No.04/24/040/00466/AM07	0410088535 dt.23.03.2007
Date: 16.03.2010		Ratification of norms	

The Committee observed that D.L. has already been issued to the firm based on the DHI comments for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no

further representation will be entertained. The case may be re-listed on 11.05.2010.

S.No.276

Case No. A/R - 142	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00559/AM08/DES.I	Lic.No. & Date
Meeting No.50/10		RA F.No.04/24/040/00243/AM08	0410091897
Date: 16.03.2010		Ratification of norms	dt.05.11.2007

The Committee observed that D.L. has already been issued to the firm based on the DHI comments for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 11.05.2010.

S.No.277

Case No. A/R - 143	M/s. Arjun Technologies (I) Ltd.,	HQ F.No.01/80/50/00296/AM09/DES.I	Lic.No. & Date
Meeting No.50/10		RA F.No.04/24/040/00410/AM07	0410087487
Date: 16.03.2010		Ratification of norms	dt.09.02.2007

The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 11.05.2010.

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S.No.91

Case No. C-21	M/s.Hindustan Impex, Jamnagar	F.No.01/80/162/00686/AM10/DES.I	Lic.No. & Date
Meeting No.50/10		Fixation of wastage Norms	
Date: 16.03.2010			

The representative of DIPP informed the Committee that they have not received reply from DC(SEZ). The Committee therefore handed over the reply to DIPP for examination and submission of comments. The case may be relisted on 11.05.2010.

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S.No.92

Case No. C-13	M/s. Degania Medical Devices Pvt. LTD., Gurgaon	F.No.01/80/162/00160/AM10/DES.I	Lic.No. & Date
Meeting No.50/10			
Date: 16.03.2010		Fixation of wastage norms	

The representative of DC(MSME), present in the meeting, informed the Committee that they have not received the copy of firm's reply. The Committee, accordingly, decided to refer the copy of firm's reply to them for examination and submission of comments. The case may be relisted on 11.05.2010.

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Sl.No.93

Case No. C-19		HQ F.No.01/80/162/00311/AM09/DES-I	
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Meeting No.50/10	M/s. Technova Imaging Systems (P) Ltd.,	Fixation of SION
Date: 16.03.2010		

The Committee considered the firm's request for fixation of SION for export of "Pre Sensitized Negative Offset Aluminum Plates". The DHI furnished written comments in this case vide their U.O. No. 1(2)/09-TSW(B)/127 dated 15.03.2010. NC debated the DHI comments and noted that SION for similar product viz. Presensitised Positive Offset Aluminium Plates have already been fixed at C-770 and there is no ban to fix SION if a product is manufactured only by one exporter as reported by EEPC. The Committee after taking into account all material facts into consideration decided to recommend fixation of new SION as under:-

SION	Export item	Quantity	Import items	Quantity
C-2047	Pre Sensitized Negative Offset Aluminum Plates	1 kg.	1. Litho Aluminium Sheet in Coils form 2. Chemicals :- (i) Diazoester Ste 1428 (ii) 2 Methoxy- 1 Methyl ethyl acetate (iii) Renol Blue 2BG-HW 30 (iv) 4 (phenyl azo) diphenyl amine (v) Butyral 1 actone (vi) N-Butanel	1.05 kg./kg. content in the export product Item No. 2 is allowed within 2% of FOB value of exports

Sl.No.94

Case No. C-32	M/s. Rose Engineered Products Pvt. Ltd.,	FNo.01/80/162/00178/AM09/DES.I
Meeting No.50/10		
Date: 16.03.2010		Fixation of SION for "Sheet Metal Pulleys for Engine Power Transmissions"

The Committee considered the firm's request for fixation of SION for Sheet Metal Pulleys for Engine Power Transmissions. Since the export product is of generic nature and 'Pulleys' can be of different dimensions and specifications, it was felt that it is not possible to fix SION. The Committee accordingly decided to advise the exporter to apply for advance authorizations as per para 4.7 of Handbook of Procedures Vol.I

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(Rajinder Pal Singh, Dy. DGFT)
Convener

(A. Komu)
Chairman